IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 15th OF JULY, 2024

MISC. CRIMINAL CASE No. 22849 of 2024

LAKHAN @ BARIK

Versus

THE STATE OF MADHYA PRADESH

Appearance:

(MS. SONALI RAJORIA - ADVOCATE FOR APPLICANT) (MS. HARSHLATA SONI - G.A./P.L. FOR STATE)

ORDER

- 1] They are heard and perused the case diary.
- 2] This is the applicant's first bail application filed under Section 439 of Cr.P.C. as he is implicated in connection with Crime No.95/2024 registered at Police Station Raoji Bazaar, District- Indore (MP) for offence punishable under Section 14 of M.P. Rajya Suraksha Adhiniyam, 1990. The applicant is in custody since 17.03.2024.
- 3] The allegation against the applicant is that of violation of the externment order dated 12.12.2023 which was passed by Police Commissioner, Indore.
- 4] Counsel for the applicant has submitted that the applicant is lodged in jail since 17.03.2024 and the order of externment has also expired in the meantime.
 - 5] Counsel for the State has opposed the prayer.
- 6] Having considered the rival submissions, perusal of the case-diary and the fact that the applicant is lodged in jail since 17.03.2024 in connection

with an externment order, which has also expired due to lapse of time, this Court is inclined to allow the present application.

7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby **allowed**. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand)** with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

C.c. as per rules.

(SUBODH ABHYANKAR)

JUDGE